

**IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI**

IN

**E.A. No. 39/2024**

IN

**O.A. No. 58/2013**

**IN THE MATTER OF:**

SONYA GHOSH

...APPLLCANT

VERSUS

GNCTD & ORS

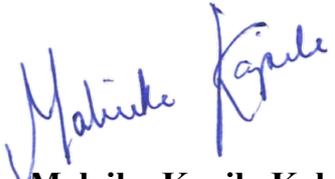
...RESPONDENT

**NDOH-07.08.2025**

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**FILED BY**

  
**Malvika Kapila Kalra**

Advocate for DDA

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New Delhi

06.08.2025

## IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

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REPLY ON BEHALF OF DELHI DEVELOPMENT AUTHORITY TO THE  
ADDITIONAL AFFIDVIT FILED BY RESPONDENT NO. 1 DATED  
18.03.2025

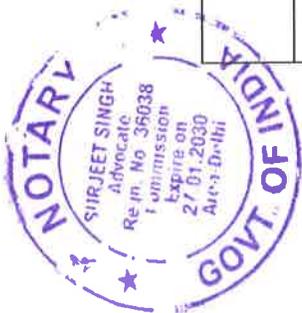
MOST RESPECTFULLY SHOWETH:

I, Aashish Kumar S/o SL Periwal, aged about 34 years  
working in Delhi Development Authority, A-Block, 1<sup>st</sup> Floor, Vikas Sadan, INA,  
New Delhi, do hereby solemnly affirm and state as under:-

1. That I am posted as DD/LM/SZ-2 of the Delhi Development Authority  
and am duly authorized to file the present affidavit and am well conversant  
with the facts and circumstances of the case and am competent to swear this  
affidavit.
2. The present affidavit is being filed in compliance with the order dated  
09.04.2025, whereby the Answering Respondent was directed to file its  
reply/response to the Additional Affidavit filed Respondent No. 1 on  
18.03.2025.
3. That vide affidavit dated 18.03.2025, Respondent No. 1 had sought comments  
of the Answering Respondent on some issues. The comments of the DDA are  
are as follows:



S. No.	PARAGRAPH NO. IN ADDITIONAL AFFIDAVIT DATED 18.03.2025	PARTICULARS IN ADDITIONAL AFFIDAVIT DATED 18.03.2025	DDA COMMENTS
1.	Para 6(X)	<p>“Phase I constitutes approximately 3630.04 Ha area i.e. about 58.4% of total Southern Ridge area.</p> <p>i. Final notifications under section 20 in respect of 2 villages have been issues under Phase – I comprising a total area of 96.16 Ha.</p> <p>ii. An additional area of 3526.98 Ha in 13 villages is proposed for notification.</p>	<p>That vide Notification dated 20.11.2019, the 13 villages have been urbanised in terms of Section 507 of Delhi Municipal Corporation Act, 1957.</p> <p>Copy of Notification dated 20.11.2019 is annexed herewith as <b>Annexure R-1.</b></p>



		<p>Current Status: As per the recommendation of the Revenue Department comments of the DDA were sought, due to urbanization of 13 villages in Southern Ridge and the same are still awaited.”</p>	
2. Para 8 (II)	<p>The file containing the draft notification prepared on the basis of data of GSDL was submitted to DDA and Law Department for comments/concurrence on 14.12.2023.</p> <p>Status of progress is as below:</p> <p>626 Ha.</p> <p>i. File submitted to DDA &amp; Revenue</p>	<p>Vide e-mail dated 29.04.2025, the DDA had already provided details of Village Mehrauli and inter alia offered the following comments:</p> <p><i>i. The land which has been allotted/utilized in respect of certain institutions / establishments viz SFS Self finance scheme, Vasant</i></p>	



		<p>Department for comments/ concurrence on the draft notification on 14.12.2023.</p> <p>ii. Current Status: The comments of the Revenue Department have been received and the comments of the DDA are partially received i.e. out of 7 villages in South Central Ridge, comments have been received for only 6 villages i.e. Adhchini, Bew Sarai, Ladha Sarai,</p>	<p><i>Kunj scheme, MCD, Special Industrial &amp; Institutional Scheme, road, Nehru University, Archaeological dept, Education dept, Qutub Minar complex, under the jurisdiction of ASI, prior to the notification of the South Central Ridge as Reserve forest i.e 24.05.1994 may be excluded from the proposed notification under section 20 of IFA,1927.</i></p> <p>ii. <i>The land Falling in the Mehrauli Archeological Park (MAP) of village</i></p>
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		<p>Masoodpur &amp; Katwaria and 1 village i.e. Mehrauli is remaining. ...”</p>	<p><i>Mehrauli, may be excluded from the proposed notification under section 20 of IFA,1927, due to cultural &amp; heritage importance.</i></p> <p><i>iii. The land of village Mehrauli which has been transferred to Horticulture dept/DDA, under the jurisdiction of Hort. DDA and being maintained by Horticulture dept/DDA, falling in Sanjay Van may be included in notification under section 20 of IFA,1927.</i></p> <p><i>iv. As far as the land under the CPWD is concerned, it is</i></p>
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*requested that the Forest Deptt., GNCTD that comments may be taken from CPWD.*

- v. *As far as the land Not Acquired for DDA/acquired but possession not handed over to DDA, record not found in DDA & acquisition quashed by High Court before 24(2) is concerned, it is requested that the Forest Deptt., GNCTD may take the status of the same from Revenue Deptt., GNCTD.*
- vi. *The total area of approx. 228 bighas is encroached which falls in list*

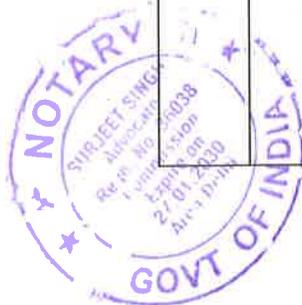


*khasra no's provided by Forest Dept, GNCTD. Out of 228 bighas, approx. 260 bighas is Gram Sabha land which is heavily built up (placed at the disposal of DDA vide notification u/s 22(i) in 20.08.1974 as on where it basis, possession was not handed over) & approx. 28 bighas is DDA acquired land.*

*vii. It has been found that no's of khasras of village Mehrauli (Kishangarh) provided by Forest Dept also falls in the Unauthorized Colonies (JNU road Kishangarh, Garhwal colony*



*Kishangarh etc). Approximately, the total area of 321-00 bighas falls inside unauthorized colonies, in which approx. 155 bighas is encroached/Built-up. (In addition to this, it is stated that as per the clause 7(a) of THE NATIONAL CAPITAL TERRITORY OF DELHI (RECOGNITION OF PROPERTY RIGHTS OF RESIDENTS IN UNAUTHORISED COLONIES) ACT, 2019 notification dated 29/10/2019, no rights shall be*



			<p><i>conferred or recognized on the area under reserved or notified forest.</i></p> <p>Copy of e-mail dated 29.04.2025 is annexed herewith as <b>Annexure R-2</b></p>
3. Para 9 (II)	<p><b>Phase I – 123.57 Ha.</b></p> <p>“Phase I notification was submitted for concurrence of Revenue Department on the draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge.</p> <ul style="list-style-type: none"> <li>The file containing the draft notification was returned by the Revenue Department raising query regarding khasra</li> </ul>	<p>Vide letter dated 19.03.2025 addressed to the Dy. Conservator of Forest, GNCTD, the DDA has already offered necessary comments and concurrence on the draft notification under Section 20 of the Indian Forest Act, 1927. The relevant portion is extracted hereinbelow:</p> <p>“ ... <i>In this matter, the status of Khasra numbers mentioned in draft notification was</i></p>	



		<p>numbers proposed in the draft notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.</p> <ul style="list-style-type: none"> <li>• The comments of DDA are awaited in respect of the draft notification.</li> <li>• ...”</li> </ul>	<p><i>checked/verified from the records of the DDA. As per the record available with this office, the Khasra numbers mentioned in draft notification are neither acquired for DDA nor transferred to DDA as Gram Sabha Land except Khasra No. 261 part of Civil Station Village (area measuring 50 Bigha 05 Biswa acquired by DIT (now DDA) in 1939). Approx 25 Bigha of the said Khasra No. 261 part falls in Kamla Nehru Ridge and is developed as Kamla Nehru Park (Sabzi Mandi) by DDA. The other Khasra numbers except Khasra No. 261 mentioned in draft notification are not</i></p>
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			<p><i>acquired for dda. Further, as per the revenue record provided by Revenue Dept. to Forest Department, GNCTD for draft notification, the most of the land mentioned under the ownership of Chief commissioner Sahab Bahadur (now L&amp;DO) and notified area committee (now L&amp;DO).</i></p> <p>...</p> <p><i>In view of the above, DDA has no objection for notification under section 20 of Indian Forest Act, 1927 as "Reserve Forest" of DDA's Lnad (approx. 25 Bigha of Khasra No. 261 part, Civil Station) developed as Kamla Nehru Park (Sabzi Mandi) which had been</i></p>
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			<p>acquired for DDA. The Forest Department may seek the concurrence/ comments from other land owning departments for other parts of the Northern Ridge. ...”</p> <p>Copy of letter dated 19.03.2025 addressed to the Dy. Conservator of Forest, GNCTD is annexed herewith <b>Annexure R-3.</b></p>
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**DEPONENT**  
 Dy. Conservator of Forest  
 भूमि प्रबंध / Land Management  
 दक्षिण क्षेत्र / South Zone DDA

**VERIFICATION**

I, Aashish kumar, the above- named Deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed there from.

New Delhi

Date: \_\_\_\_\_

**CERTIFIED THAT THE DEPONENT**  
 2025 Smt/Km Aashish kumar  
 S/o, W/o, D/o Sh. S.L. Periwad R/o DDA, Vikas Sadh  
 identified by Shri/Smt. NO  
 was solemnly affirmed before me at Delhi  
 on 06.08.2025 at SI Nos 667  
 that the contents of the affidavit which have been  
 read over & explained to him/her are true & correct  
 to his/me knowledge

  
**DEPONENT**  
 Dy. Conservator of Forest  
 भूमि प्रबंध / Land Management  
 दक्षिण क्षेत्र / South Zone DDA



  
 Notary Public  
 06 AUG 2025

GOVERNMENT OF INDIA

ANNEXURE R1

दिल्ली



राजापत्र

Delhi Gazette

असाधारण

EXTRAORDINARY

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 324]

दिल्ली, बुधस्यतिवार नवम्बर 21, 2019/कार्तिक 30, 1941

[रा.रा.रा.क्षे.दि. सं. 299

No. 324]

DELHI, THURSDAY, NOVEMBER 21, 2019/KARTIKA 30, 1941

[N.C.T.D. No. 299

भाग—IV

PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

शहरी विकास विभाग

अधिसूचना

दिल्ली, 20 नवम्बर, 2019

सं.फा.7(128)/डीएलबी/2019/000580156/14600-15.-दिल्ली नगर निगम अधिनियम, 1957 (1957 का 66) की धारा 507 के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल घोषणा करते हैं कि निम्न अनुसूची के कॉलम 3 में उल्लिखित गाँव के क्षेत्रों तथा कॉलम 1 में उल्लिखित राजस्व सम्पदा/जोन जो अब तक ग्रामीण क्षेत्रों के भाग हैं उन्हें ग्रामीण क्षेत्रों से हटाया जाएगा और अब उन्हें शहरी क्षेत्र के रूप में माना जाएगा, अर्थात् :-

अनुसूची

जिला का नाम	क्र. सं.	गाँव का नाम उत्तरी दिल्ली नगर निगम - 31 गाँव	शहरीकरण के लिए प्रस्तावित क्षेत्र का विवरण
01	02	03	04
उत्तर-पश्चिम	01	कुतुब गढ़	गाँवों की पुरानी अबादी के साथ-साथ पूरी राजस्व सम्पदा को शहरी घोषित किया जाता है।
	02	जौनती	-वही-
	03	गढ़ी रिंघाला	-वही-
	04	पंजाब खोड़	-वही-
	05	पूठकला	-वही-
	06	गुबारकपुर	-वही-
	07	निठारी	-वही-
	08	बेगमपुर	-वही-

उत्तर	09	होलम्बी कलां	-वही-
	10	हरेवली	-वही-
	11	नरेला मामुरपुर	-वही-
	12	पनसाली	-वही-
	13	मामुरपुर	-वही-
	14	सनौठ	-वही-
	15	बरवाला	-वही-
	16	नरेला	-वही-
	17	लामपुर	-वही-
	18	नरेला बाकनेर	-वही-
	19	बाकनेर	-वही-
	20	कुरैनी	-वही-
	21	शाहबाद दौलतपुर	-वही-
	22	प्रहलादपुर बांगर	-वही-
	23	भोरगढ़	-वही-
	24	झंगोला	-वही-
	25	हिरनकी	-वही-
	26	बख्तावरपुर	-वही-
	27	घोघा	-वही-
	28	सिंधु	-वही-
	29	होलम्बी खुर्द	-वही-
	30	खेड़ा कलां	-वही-
पश्चिम	31	टिकरी कलां	-वही-
		दक्षिण दिल्ली नगर निगम - 29 गांव	
दक्षिण	32	दियोली	-वही-
	33	छतरपुर	-वही-
	34	सैदुल्लाजाब	-वही-
	35	राजपुर खुर्द	-वही-
	36	मैदान गढ़ी	-वही-
	37	सतबारी	-वही-
	38	शहुरपुर	-वही-
	39	गडईपुर	-वही-
	40	आया नगर	-वही-
	41	जोनपुरा	-वही-
	42	डेरा मंडी	-वही-
	43	भाटी	-वही-
	44	सुल्तानपुर	-वही-
	45	असोला	-वही-
दक्षिण - पूर्व	46	पुल पहलादपुर	-वही-
	47	जैतपुर	-वही-
	48	ताजपुर	-वही-
	49	मीठापुर	-वही-
	50	मोलारबंद	-वही-
	51	आली	-वही-
	52	कोटला माहीग्राम	-वही-
दक्षिण - पश्चिम	53	झड़ोदा कलां	-वही-
	54	कापसहेड़ा	-वही-
	55	मितराउं	-वही-
	56	सालारपुर	-वही-
नई दिल्ली	57	रंगपुरी	-वही-
	58	रजोकरी	-वही-
	59	समालखा	-वही-
	60	गिटोरनी	-वही-
		पूर्वी दिल्ली नगर निगम - 19 गांव	

उत्तर - पूर्व	61	मुस्तफाबाद	-वही-
	62	गोकुलपुर	-वही-
	63	जियाउद्दीनपुर	-वही-
	64	सभापुर शाहदरा	-वही-
	65	करावल नगर	-वही-
	65	जौहरीपुर	-वही-
	66	सादतपुर	-वही-
	67	बिहारीपुर	-वही-
	68	खजुरी खास	-वही-
	70	मीरपुर तुर्क	-वही-
	71	गद्दी मंडु	-वही-
शाहदरा	72	बाबरपुर	-वही-
	73	मंडोली	-वही-
पूर्व	74	समसपुर जागीर	-वही-
	75	चिल्ला सरोदा बांगर	-वही-
	76	दलपुरा	-वही-
	77	घड़ोली	-वही-
	78	घरोड़ा नाम का बांगर	-वही-
	79	कोडली	-वही-

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर अनिल धिल्लियाल, उप सचिव (स्थानीय निकाय)

### DEPARTMENT OF URBAN DEVELOPMENT

#### NOTIFICATION

Delhi, the 20th November, 2019

No. F7(128)/DLB/2019/000580156/14600-15.—In exercise of the powers conferred by clause (a) of section 507 of the Delhi Municipal Corporation Act 1957 (66 of 1957), the Lt. Governor of the National Capital Territory of Delhi is pleased to declare that the areas of villages mentioned in column 3 of the Schedule below and falling in the revenue estate/District mentioned in column 1, hitherto part of the rural areas, shall, cease to be the rural areas and shall be deemed as Urban areas, namely:-

#### SCHEDULE

Name of District	Sl. No.	Name of Villages - North DMC - 31 Villages	Particular of the Area proposed to be Urbanised
1	2	3	4
North West	1.	Qutubgarh	The old Abadis as well as the entire Revenue Estate of the said village declared as urban
	2.	Jaunti	-do-
	3.	Garhi Rindhala	-do-
	4.	Punjab Khor	-do-
	5.	Pooth Kalan	-do-
	6.	Mubarakpur	-do-
	7.	Nithari	-do-
	8.	Begampur	-do-
North	9.	Holambi Kalan	-do-
	10.	Harewali	-do-
	11.	Narela Mamurpur	-do-
	12.	Pansali	-do-
	13.	Mamurpur	-do-
	14.	Sannoth	-do-
	15.	Barwala	-do-
	16.	Narela	-do-
	17.	Lampur	-do-

	18.	Narela Bankner	-do-
	19.	Bankner	-do-
	20.	Kureni	-do-
	21.	Shahbad Daulatpur	-do-
	22.	Prahladpur Bangar	-do-
	23.	Bhorgarh	-do-
	24.	Jhangola	-do-
	25.	Hiranki	-do-
	26.	Bakhtawarpur	-do-
	27.	Ghoga	-do-
	28.	Singhu	-do-
	29.	Holmbi Khurd	-do-
	30.	Khera Kalan	-do-
West	31.	Tikri Kalan	
		South DMC - 29 Villages	-do-
South	32.	Deoli	-do-
	33.	Chattarpur	-do-
	34.	Saidullajab	-do-
	35.	Rajpur Khurd	-do-
	36.	Maidan Garhi	-do-
	37.	Satbari	-do-
	38.	Sahoorpur	-do-
	39.	Gadaipur	-do-
	40.	Aya Nagar	-do-
	41.	Jonapur	-do-
	42.	Dera Mandi	-do-
	43.	Bhati	-do-
	44.	Sultanpur	-do-
	45.	Asola	-do-
South East	46.	Pul Pehlad Pur	-do-
	47.	Jaitpur	-do-
	48.	Tajpur	-do-
	49.	Meethapur	-do-
	50.	Molarband	-do-
	51.	Aali	-do-
	52.	Kotla Mahigram	-do-
South West	53.	Jharoda Kalan	-do-
	54.	Kapashera	-do-
	55.	Mitraon	-do-
	56.	Salarpur	-do-
New Delhi	57.	Rangpuri	-do-
	58.	Rajokari	-do-
	59.	Samalkha	-do-
	60.	Ghitorni	-do-
		East DMC - 19 Villages	
North East	61.	Mustafabad	-do-
	62.	Gokulpur	-do-
	63.	Ziauddinpur	-do-
	64.	Sabhapur Shahdara	-do-
	65.	Karawal Nagar	-do-
	66.	Johripur	-do-
	67.	Sadatpur	-do-
	68.	Biharipur	-do-
	69.	Khajuri Khas	-do-
	70.	Mirpur Turk	-do-
	71.	Garhi Mendu	-do-
Shahdara	72.	Babarpur	-do-

(PART IV

## DELHI GAZETTE : EXTRAORDINARY

East	73.	Mandoli	-do-
	74.	Samaspur Jagir	-do-
	75.	Chilla Saroda Bangar	-do-
	76.	Dallupura	-do-
	77.	Gharoli	-do-
	78.	Gharonda Neem ka Bangar	-do-
	79.	Kondali	-do-

By Order and in the Name of Lt. Governor  
of the National Capital Territory of Delhi,  
ANIL GHILDIYAL, Dy. Director (Local Bodies)

**ANNEXURE R2**

LM South &lt;ddalmsouthzone@gmail.com&gt;

**Subject:- Notification of South Central Ridge under Section-20, Indian Forest Act (IFA), 1927**

4 messages

LM South &lt;ddalmsouthzone@gmail.com&gt;

Tue, Apr 29, 2025 at 4:18 PM

To: dcfwest.gnctd@gov.in, dcfsouth.delhi@gov.in, dcfhq.gnctd@gov.in, dcfpm.gnctd@gov.in

**Dear sir,****Subject:- Notification of South Central Ridge under Section-20, Indian Forest Act (IFA), 1927**

This is with Reference to File No. F.07/DCF(S)/land/Sec-20/SCR/2022-23(Computer No. 185140), received from the O/o Pr. Secy. (E&F), GNCTD for seeking comments from DDA for notification of South Central Ridge under Section -20, Indian Forest Act (IFA), 1927 and letter dt 16.11.2023 received from the office of Dy. Conservator of Forest, South Forest Division, GNCTD for providing the Khasra details of the land falling under South Central Ridge, it is informed that the South Central Ridge was declared as Reserve Forest vide Notification no. **F.10(42)-I/PA/DCF/93/(I) dated 24.05.1994** under section 4 of Indian Forest Act, 1927. The boundary of land falling in the South Central Ridge is as follows:-

North – Bounded by Qutub Institutional Area

South – Bounded by Vasant Kunj, Kishanganj

East – Bounded by Aurobindo Marg, NazarikaBagh

West – Bounded by Jawahar Lal Nehru University Road, Vasant Kunj, Mehrauli

Since these geographical boundaries are very vague, it is not possible to ascertain the actual extent of South Central Ridge from this. The approximate area under notification is 626 Hectares.

As per the details provided by Forest Deptt. vide File No. F.07/DCF(S)/Land/Sec-20/SCR/2022-23(Computer no. 185140), the South Central Ridge falls in the following 7 villages:-

S.no.	Name of village	LM Zone
1.	Lado Sarai	South Zone

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2.	Ladha Sarai	South Zone
3.	Masoodpur	New Delhi Zone
4.	Mehrauli	South Zone
5.	Katwarai Sarai	South Zone
6.	Ber Sarai	South Zone
7.	Adhchini	South Zone

Out of the 7 villages, comments in respect of 3 villages i.e. Ber Sarai, Katwarai Sarai & Adhchini have been checked as per record of DDA & the same has been forwarded to Forest dept, GNCTD through official E-mail dt 13.09.2024 and comments in respect of other 3 villages i.e. Lado Sarai, Ladha Sarai & Masoodpur have been checked as per record of DDA & the same has been forwarded to Forest dept, GNCTD through official E-mail dt. 27.12.2024.

The area-wise summary of the land falling in the 7<sup>th</sup> village i.e. Village Mehrauli is as follows (khasra-wise details of each villages is also enclosed as D(Mehrauli)):-

**Village Mehrauli \***

S.No.	Land use / allotment Status	Area (Bigha-Biswa)	Remarks
1	SFS Residential Scheme	480-09	Land transferred in 1984
2	Special Industrial & Institutional Scheme	55-11	Land transferred in 1965
3	Nehru University	22-09	Land transferred in 1972
4	Central Govt. (Custodian)	69-12	Falls in Sanjay van (maintained by horticulture dept/DDA)
5	Horticulture Deptt./DDA (Transferred to horticulture/DDA & land under jurisdiction of Hort/DDA)	2724-14	(144-13) Gram Sabha land under the jurisdiction of Hort. DDA. Approx (28-00)

			Encroached DDA land	Acquired
6	Gram Sabha land DDA (placed at the disposal of DDA vide notification u/s 22(i) in 1974 as on where it basis).	260-19	Encroached	
7	Acquisition proceedings has been Lapsed by Hon'ble Supreme court & high court in U/S 24(2) of LARR 2013	31-18	No comments can be given at this moment as the matter is subjudiced.	
8	CPWD for bricks kilan (acquired through DDA but possession handed over to CPWD directly)	505-16	CPWD(Not under the ownership of DDA) comments may be taken from CPWD.	
10	Not acquired for DDA/ acquired but possession not handed over to DDA, record not found in DDA & acquisition quashed by High Court before 24(2).	756-15	Status may be taken from Revenue dept, GNCTD	
<b>Total</b>		<b>4908 bigha -03 biswa (413.75Ha)</b>		

**Note:** - The details of Khasra Nos. 1 to 100 of village Mehrauli mentioned in the list received from Forest department is not available in this office. A letter in this regard has been sent to SDM (Mehrauli) for providing the status of the same. However, the reply in this regard is still awaited. It is requested that Forest Deptt. may obtain the details of khasra nos. from Revenue Deptt., GNCTD directly.

Therefore, regarding the village Mehrauli, following comments are offered:

- The land which has been allotted/utilized in respect of certain institutions / establishments viz SFS Self finance scheme, Vasant Kunj scheme, MCD, Special Industrial & Institutional Scheme, road, Nehru University, Archaeological dept, Education dept, Qutub Minar complex, under the jurisdiction of ASI, prior to the notification of

- the South Central Ridge as Reserve forest i.e 24.05.1994 may be **excluded** from the proposed notification under section 20 of IFA, 1927.
- ii. The land Falling in the Mehrauli Archaeological Park (MAP) of village Mehrauli, may be **excluded** from the proposed notification under section 20 of IFA, 1927, due to cultural & heritage importance.
  - iii. The land of village Mehrauli which has been transferred to Horticulture dept/DDA, under the jurisdiction of Hort.DDA and being maintained by Horticulture dept/DDA, falling in Sanjay Van may be **included** in notification under section 20 of IFA, 1927.
  - iv. As far as the land **under the CPWD** is concerned, it is requested that the Forest Deptt., GNCTD that comments may be taken from CPWD.
  - v. As far as the land **Not acquired for DDA/acquired but possession not handed over to DDA, record not found in DDA & acquisition quashed by High Court before 24(2)** is concerned, it is requested that the Forest Deptt., GNCTD may take the status of the same from Revenue Deptt., GNCTD.
  - vi. The total area of approx. 288 bighas is encroached which falls in list khasra no's provided by Forest dept, GNCTD. Out of 288 bighas, approx 260 bighas is Gram Sabha land which is **heavily built up** (placed at the disposal of DDA vide notification u/s 22(i) in 20.08.1974 **as on where it basis**, possession was not handed over) & approx. 28 bighas is DDA acquired land.
    - vii. It has been found that no's of khasras of village Mehrauli (Kishangarh) provided by Forest Dept also falls in the Unauthorized Colonies (JNU road Kishangarh, Garhwal colony Kishangarh etc). Approximately, the total area of 321-00 bighas falls inside unauthorized colonies, in which approx. 155 bighas is encroached/Built-up.(In addition to this, it is stated that as per the clause 7(a) of THE NATIONAL CAPITAL TERRITORY OF DELHI (RECOGNITION OF PROPERTY RIGHTS OF RESIDENTS IN UNAUTHORISED COLONIES) ACT, 2019, notification dated 29/10/2019, no rights shall be conferred or recognized on the area under reserved or notified forest.

(Copy of the detailed report is enclosed as Enclosure D (Mehrauli) & Enclosure D1.

It may also be noted that, the total area of the khasra nos. given by the Forest dept. to DDA is Approx. 691 Ha, which is much more than the notified area i.e. 626 Ha. Tentatively, out of the area of 691 ha, approx. 550.9 ha is DDA/Govt. land. However, the exact extent of the boundary can only be identified/verified after ground inspection/TSS demarcation with all concerned department. Therefore, it is requested that before final notification under section 20 of IFA 1927, a joint demarcation/identification exercise may be carried out to ascertain the exact boundaries of the South Central Ridge.

•Further, a meeting was also held on 22.01.2025 at 04:00pm under the chairmanship of Vice Chairman DDA, in the presence of officials of Forest dept, GNCTD wherein issues related to the Phase-I notification u/s 20 of Southern Central Ridge Indian Forest Act 1927 was discussed.(MoM is enclosed).

Enclosures: As Above.

Thanks & regards  
Dy. Director  
LM/South Zone/DDA

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3 attachments

 **enclosure D123 final list forest.pdf**  
398K

 **enclosure D final list forest.pdf**  
923K

 **MoM.pdf**  
1932K

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**LM South** <ddalmsouthzone@gmail.com>

Tue, Apr 29, 2025 at 4:20 PM

To: nishit@nagrawal.in, manohar lal <dycla.mlal@gmail.com>, slolmsc@dda.org.in, DLM-II <pstodlm2@gmail.com>

----- Forwarded message -----

From: **LM South** <ddalmsouthzone@gmail.com>

Date: Tue, Apr 29, 2025 at 4:18 PM

Subject: Subject:- Notification of South Central Ridge under Section-20, Indian Forest Act (IFA), 1927

To: <dcfwest.gnctd@gov.in>, <dcfsouth.delhi@gov.in>, <dcfhq.gnctd@gov.in>, <dcfpm.gnctd@gov.in>

**Dear sir,**

**Subject:- Notification of South Central Ridge under Section-20, Indian Forest Act (IFA), 1927**

This is with Reference to File No. F.07/DCF(S)/land/Sec-20/SCR/2022-23(Computer No. 185140), received from the O/o



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दिल्ली विकास प्राधिकरण Delhi Development Authority  
उपनिदेशक (भूमि प्रबंधन) केंद्रीय क्षेत्र कार्यालय O/o Dy. Director (LM) Central  
A-15, भूतल, ए- ब्लॉक, विकास सदन A-15, Ground Floor, A- Block, Vikas Sadan  
आई.एन.ए., नई दिल्ली- 110023, INA, New Delhi- 110023

No. LM/CORD/0003/2024/F9/-O/o DD(LMC)/ 112

Dated: 19.03.2025

To,

**Dy. Conservator of Forests  
(Central Forest Division)  
Forest Department, GNCTD.**

**Subject: Final Notification of the Northern Ridge (Kamla Nehru Ridge) under Section 20 of the Indian Forest Act, 1927.**

This is with reference to your office letter of even no. 4501-4503 dated 26.11.2024 on the subject cited above wherein it has been stated that the maximum area of Northern Ridge is in possession of DDA & maintained by DDA accordingly the necessary comments/concurrence on the draft notifications under Section - 20 of the Indian Forest Act, 1927 as "Reserve Forest" were sought from DDA. The draft notification along-with geo-coordinates, maps and another notification as per khasra details and ownership report of Revenue Department, GNCTD were also provided by your office with letter dated 26.11.2024.

In this matter, the status of khasra Numbers mentioned in draft notification was checked/ verified from the records of the DDA. As per record available with this office, the Khasra Numbers mentioned in draft notification are neither acquired for DDA nor transferred to DDA as Gram Sabha Land except Khasra No. 261 part of Civil Station Village (area measuring 50 Bigha 05 Biswa acquired by DIT(now DDA) in 1939). Approx 25 Bigha of the said Khasra No. 261 part falls in Kamla Nehru Ridge and is developed as Kamla Nehru Park (Sabzi Mandi) by DDA. The other Khasra Numbers except Khasra No. 261 mentioned in draft notification are not acquired for DDA. Further, as per the revenue record provided by Revenue Department to Forest Department, GNCTD for the draft notification, the most of the land is mentioned under the ownership of Chief Commissioner Sahab Bahadur (now L&DO) and notified area committee (now L&DO).

The reference of land of Kamla Nehru Ridge is mentioned in book "An Introduction to the Delhi Ridge" as available on the website of Forest Department, GNCTD. The para 1.2.2 Ridge management after independence mentions as below:-

*"The Chief Commissioner of Delhi decided to hand over the Southern Ridge, for its maintenance, to CPWD in the year 1962, and the Southern Ridge was transferred to CPWD on 01.04.63, for its beautification as parks and gardens. Further the Hon'ble Lt. Governor of Delhi ordered the transfer of the Northern Ridge to DDA in the year 1968, which was done on 30.11.1968, for maintenance and beautification. However, with the efforts of the then Development Commissioner, two nurseries namely Birla Temple and Kamla Nehru Ridge remained with the Forest Department, Delhi Administration."*

19/3/25

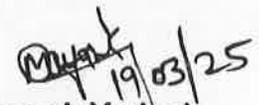
The Kamla Nehru Ridge is being maintained by Horticulture Department, DDA since long. There are some structures in the form of Temples, Mazar, Akhada, Juggi/temporary structures, Dhobi ghat and unauthorized toilet blocks etc. The DJB office & staff quarters, Seismology Observatory lab and Delhi Police Communication tower and some heritage buildings/monuments i.e. Mutiny Memorial, a 'jharokha' in the ruins of Pir Ghaib and the Ashokan Pillar also existing in the Kamla Nehru Ridge. All the built-up areas, encroachments and the Govt. offices have been earmarked by DDA on the TSS Plan of Kamla Nehru Ridge. The TSS plan and a separate list of encroachments/structures are enclosed as Annexure-I and Annexure-II respectively.

In view of the above, DDA has no objection for notification under Section - 20 of the Indian Forest Act, 1927 as "Reserve Forest" of DDA's Land ( approx 25 Bigha of Khasra No. 261 part, Civil Station) developed as Kamla Nehru Park (Sabzi Mandi) which had been acquired for DDA. The Forest Department may seek the concurrence/comments from other land owning departments for other part of the Northern Ridge.

Further, it is also suggested that it would be appropriate that Forest Department, GNCTD may fix the joint ground truthing of Northern Ridge in presence of DDA and other Land Owning Departments/agencies, before the final notification under Section - 20 of the Indian Forest Act, 1927 to avoid any ambiguity at later stage.

This issues with the approval of competent authority.

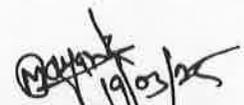
o/c

  
(Mayank Yadav)  
Tehsildar, LM/Central

**Copy for kind information to:-**

1. PS to PC(Horticulture), DDA.
2. PS to Commissioner, LM.
3. PS to Director, LM-I, DDA.
4. PS to Director, Horticulture, NW, DDA.
5. Dy. Director, LMC.
6. Dy. Director, LM/Central.

o/c

  
Tehsildar, LM/Central

## Encroachment details/ Utigations at Kamla Nehru Ridge (Northern Ridge)

S.No	Type of encroachment	Area under Encorachment(In acres)	Name of the scheme & location	Probable year of encroachment	Action taken for removal of encroachment
1	Pathan wali Masjid	0.07	Northern Ridge	Before 1986	Religious Policy Matter
2	Madhaw Ashram	0.12	Northern Ridge	Before 1986	Religious Policy Matter
3	Office of D.V.B.	0.12	Northern Ridge	Before 1986	Policy Matter
4	Mandir & Akhara	0.37	Northern Ridge	Before 1990	Religious Policy Matter (Demolition of Akhara carried out on 27.05.2023)
5	Jhulla Lal Mandir	0.15	Northern Ridge	Before 1975	Religious Policy Matter
6	D.J.B staff Qtr.	0.11	Northern Ridge	Before 1975	Policy Matter
7	DGM Mausam Bhawan.	0.53	Northern Ridge (Office of Metrological Deptt.)	Before 1975	Policy Matter
8	Mandir Chabutra near kabir basti (Shri Pal Village)	0.03	Northern Ridge	Before 1975	Policy Matter
9	DCP Communication old police line Rajpur Road	0.015	Northern Ridge (Wireless Station near Flag-staff (Govt of India)	Before 1975	Policy Matter
		1.515 Acre			



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Malvika Kapila <malvikakapila84@gmail.com>

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**Service of Reply\_DDA\_SONYA GHOSH VS GNCTD AND ORS\_E.A. No. 39/2024 IN  
O.A. No. 58/2013**

1 message

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**Malvika Kapila** <malvikakapila84@gmail.com>  
To: siddhant@vnbchambers.com

6 August 2025 at 23:25

Dear sir

As and by way of advance service, please find attached herewith copy of the reply being filed in the above matter.

Regards  
Malvika Kapila Kalra  
Advocate for DDA

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 **REPLY DDA SONYA GOSH NGT.pdf**  
3036K